

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3926
ANSWERED ON:21.03.2013
CHILDREN S BENCH IN COURTS
Viswanathan Shri P.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether there is a proposal to constitute Children`s Benches across the country in various courts;
- (b) if so, the details thereof, State/UT-wise; and
- (c) the time by which they are likely to be constituted?

Answer

MINISTER OF LAW & JUSTICE (DR. ASHWANI KUMAR)

(a) to (c) : As per Section 4(1) of the Juvenile Justice (Care and Protection of Children) Act, 2000, State Government is required to constitute one or more Juvenile Justice Boards for a district or a group of districts for adjudication and disposition of matters relating to juveniles in conflict with law under the Act. As per information available, State Governments/UTs have constituted 608 Juvenile Justice Boards across the country in 660 Districts. State/UT-wise details are given in the Statement annexed.